

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 345/GT/2014**

Subject : Approval of tariff of Korba Super Thermal Power Station Stage-I & II (2100 MW) for the period from 1.4.2009 to 31.3.2014 after true-up.

**Petition No. 323/GT/2014**

Subject : Approval of tariff of Korba Super Thermal Power Station Stage-I & II (2100 MW) for the period 2014-19.

Date of hearing : **19.4.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : MPPMCL and others

Parties present : Shri Ajay Dua, NTPC  
Shri Nishant Gupta, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri Rishabh Singh, Advocate, MPPMCL

**Record of Proceedings**

These petitions were taken up today for hearing.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations for the period 2009-14 may be revised after true-up exercise and the tariff for the period 2014-19 may be determined as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copies have been served on the respondents.

3. The learned counsel for the respondent, MPPMCL made submissions in the matter and prayed that the reply filed in the matter may be considered, while determining tariff of the generating station.

4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 13.5.2016, with advance copy to the respondents as under:

- (i) Reasons for not claiming expenditure on projected basis during 2013-14 in true-up petition towards existing dhanras ash dyke raising works and furnish the height of raising the ash dyke and number of years this raising will cater ash disposal from the generating station and confirmation that this dyke is dedicated to the generating station. Further, submit the break-up of expenditure claimed along with justification;
- (ii) Reasons for procuring the spares amounting to ₹838.06 lakh in the year 2013-14 and de-capitalising during the same year;
- (iii) Statement showing the year-wise details of depreciation un-recovered, if any, till 31.3.2014 on account of availability lower than NAPAF;



- (iv) Details in respect of water charges such as contracted quantum of water and allocated quantity, actual water consumption from 2009-10 to 31.3.2014, 2014-15 and 1.4.2015 to 31.3.2016, along with rate of water charges, copy of notification(s) of water charges. Further actual water charges paid to the Water Reasons Department/State Government duly certified by Auditor, type of cooling water system and justification for any variation in allocated quantity of water vis-a-vis actual consumption;
- (v) Details of estimated expenditure of ash dyke raising, along with the scope of work and justification for undertaking such expenditure;
- (vi) Details as to how the fund for ash sale has been utilized along with a statement of Income from sale of ash and the expenditure incurred from ash fund till date;
- (vii) Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from the service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service;
- (viii) Details of capital spares along with the details of consumption of capital spares for the last five years from 2009-10 to 2013-14 and list of spares consumed as per Form-17;
- (ix) Explain as to why the ash handling system expenditure is claimed under original scope of work under Regulation 14 (3) (iv) of the 2014 Tariff Regulations since the generating station has completed 25 years of normal useful life and the petitioner himself has opted for special allowance in lieu of R&M after completion of 25 years of life.

5. The respondents shall file their replies, if any by 23.5.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 30.5.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above, order in the petitions were reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

